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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 87/2021 & I.As. 2609/2021, 4223/2021, 4231/2021, 5639/2021, 6150/2021, 6157-6158/2021

DIAGEO BRANDS B.V. & ANR.

..... Plaintiffs

Through: Mr. Amit Sibal, Senior Advocate with

Mr. Nitin Sharma, Ms. Savni D. Endlaw, Ms. Subhoshree Sil,

Mr. Sudarshana MJ, Mr. Saksham Dhingra, Mr. Aishvary Vikram,

Advocates.

versus

GREAT GALLEON VENTURES LIMITED Defendant

Through: Mr. CM Lall, Senior Advocate with

Mr. Kapil Wadhwa, Ms. Deepika

Pokharia, Mr. Kshitij Dua,

Advocates.

CORAM: HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

% 22.09.2021

I.A. 2608/2021 (under Order XXXIX Rule 1 and 2)

- 1. Arguments heard, judgment reserved.
- 2. Both parties have filed multiple written submissions. They are directed to file a composite note of written submissions. It is made clear that the said note should not contain any submissions other than those already made in the written submissions already filed till date.

I.A. 12330/2021 (application under Order XXXIX Rule 4 r/w Section





151 CPC, 1908 seeking variation/clarification of ex-parte ad-interim injunction order dated 23.02.2021)

3. List on 11th October, 2021.

SANJEEV NARULA, J

SEPTEMBER 22, 2021 nk